

**THE C.V. RAMAN GLOBAL UNIVERSITY, ODISHA  
(AMENDMENT) BILL, 2022**

**A**

**BILL**

**TO AMEND THE C.V. RAMAN GLOBAL UNIVERSITY, ODISHA  
ACT, 2019**

BE it enacted by the Legislature of the State of Odisha in the Seventy-third Year of the Republic of India as follows:—

1. (1) This Act may be called the C.V. Raman Global University, Odisha (Amendment) Act, 2022.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In the C.V. Raman Global University, Odisha Act, 2019 (hereinafter referred to as the principal Act), in section 6, clauses (h) and (l) shall be omitted.

3. In the principal Act, in section 8, after clause (a), the following clause shall be inserted, namely: -

“(a-1) to offer continuing and distance education programmes as per norms of the concerned regulatory body;”

Short title and  
Commencement

Amendment of  
Section 6.

Amendment of  
Section 8.

Odisha Act  
1 of 2022.

- Amendment of Section 9. 4. In the principal Act, in section 9, for clause (a), the following clauses shall be substituted, namely: -
- “(a) to establish off-campus centers and study centers, as are in the opinion of the University, necessary for the furtherance of its objects in conformity with the provisions of the University Grants Commission (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 or any other provision as may be applicable for it from time to time;”
- “(a-1) to offer continuing and distance education programmes as per norms of the concerned regulatory body;”
- Amendment of Section 23. 5. In the principal Act, in section 23, in sub-section (1), after clause (e), the following clause shall be inserted, namely: -
- “(f) two officers of the University nominated by the President.”
- Amendment of Section 28. 6. In the principal Act, in section 28, for clause (k), the following clause shall be substituted, namely: -
- “(k) the fee chargeable from students for various courses of studies;”
- Amendment of Section 31. 7. In the principal Act, in section 31, for clause (g), the following clause shall be substituted, namely: -
- “(g) the fee to be charged for examinations for Degrees, Certificates and other academic distinctions of the University including the revision thereof;”
- Amendment of Section 34. 8. In the principal Act, in section 34, for sub-section (1), the following sub-section shall be substituted, namely: -
- “(1) The admission procedure shall be in accordance with the norms and guidelines prescribed by the Regulatory Bodies, depending on the course in which students seek admission.”
- Amendment of Section 35. 9. In the principal Act, in section 35, for sub-section (1), the following sub-section shall be substituted, namely: -
- “(1) The University may, from time to time, prepare its fee structure in accordance with the norms and guidelines prescribed by the Regulatory Bodies depending on the course to which the students seek admission.”

## STATEMENT OF OBJECTS AND REASONS

1. M/s Raman Education Society established the C.V. Raman College of Engineering during the year 1997 at Bidya Nagar, Mahua, Mahura, Janla in Khurda District with a view to cater to the needs of higher education in different engineering streams, management, pure and applied sciences and all types of professional and technical studies at Under Graduation, Post Graduation, doctoral and post-doctoral level not only to the students of Odisha but also to the students of the Country and abroad.
2. The State Government of Odisha enacted a law for converting the C.V. Raman College of Engineering into a University for imparting higher professional and technical education in the 2020 as per proposal received from M/s Raman Education Society (registered under the Society Registration Act, 1860).
3. The C. V. Raman Global University was established with effect from 29<sup>th</sup> day of February, 2020 vide the C. V. Raman Global University, Odisha Act, 2020 ( Odisha Act 01 of 2020). However, there are some differences in the matter of admission procedure, fee structure regulations and the distance education facilities among different private Universities in the State. As such, the Government has decided to bring following amendments in the present Act to minimise the disparity amongst the private universities of the State and to maintain uniformity.
  - (a) The University shall offer continuing and distance education programmes as per norms of the concerned regulatory body.
  - (b) The admission procedure shall be in accordance with the norms and guidelines prescribed by the Regulatory Bodies depending on the course in which students seek admission.
  - (c) The University shall, from time to time, prepare its fee structure in accordance with the norms and guidelines prescribed by the Regulatory Bodies depending on the course to which the students seek admission.

4. The C.V. Raman Global University, Odisha (Amendment) Bill, 2022 seeks to provide uniformity of legislation among all private universities of the State for the above purpose and matters connected therewith or incidental there to by an Act of the State Legislature.

**PRITIRANJAN GHARAI**  
**Member-in-Charge**



Statutes.	28. (k) the fee chargeable from students for various courses of studies subject to the norms, guidelines or law for the time being in force, made by the Regulatory Bodies or the State Government depending on the course in which the students seek admission;	X	X	X	X	X	X
Rules.	31. (g) the fee to be charged for examinations for Degrees, Certificates and other academic distinctions of the University subject to the norms, guidelines or law for the time being in force, made by the Regulatory Bodies or the State Government depending on the course in which the students appear the examination;	X	X	X	X	X	X
Admission.	34. (1) Subject to the provisions of clause (h) of section 6 and the provisions of the Odisha Professional Educational Institutions (Regulation of Admission and Fixation of Fee) Act, 2007 regulating admission to all courses offered by the University shall be done strictly from All India Examinations on merit basis and in accordance with the norms and guidelines prescribed by the Regulatory Bodies or the UGC as the case may be depending on the course in which students seek admission.	X	X	X	X	X	X
Fee Structures	35. (1) The University may, from time to time, prepare its fees structure in accordance with the norms and guidelines prescribed by the Regulatory Bodies depending on the course in which the students seek admission, subject to adherence to the fee control regulations of the State Government as applicable to Universities.						